हैं. प्रापर्टी को हम इतना ऊंचा दर्जा नहीं दें सक्ती कि वह सामाजिक और नैतिक मान्यताओं से ऊंची हो जाए।

बस में इन शब्दों के साथ ही इस बिल का समर्थन करता हूं। क्योंकि सम्भवतः कोई और सदस्य बोलना चाहै। जब धाराओं पर विचार होगा तब में अपने विचार प्रकट करने का प्रयत्न करूंगा।

श्री उपसभाष्यक्ष (श्री बी० के० ढगे): अफसौस सो यह हैं कि हिन्दीबादी लोग ही आपकी हिंदी सकरीर नहीं सुन रहे थे।

## भी गोपीकृष्ण विजयवर्गीयः इसीलए कि आप नै मुर्भ आखिर में रख दिया।

THE VICE-CHAIRMAN (SHRI V. K. DHAGE): Mr. Jaspat Roy Kapoor, as it is nearing six o'clock, may I suggest that since there are a number of amendments in your name you take the opportunity of speaking fully at the time you move your amendments?

SHRI H. C. DASAPPA: No, Sir, it is better he does now.

SHRI JASPAT ROY KAPOOR: Can I have the opportunity now? It is already six.

SHRI H. C. DASAPPA: We are prepared to hear you.

SHRI JASPAT ROY KAPOOR: I have no other alternative but to speak on my amendments, I suppose.

THE VICE-CHAIRMAN (SHRI V. K. DHAGE): How much time will you take? Five minutes?

SHRI JASPAT ROY KAPOOR: No, Sir, I would require much more time and I would prefer to make my remarks tomorrow when the amendments come up. But all the same I must thank you for not ignoring me altogether.

THE VICE-CHAIRMAN (SHRI V. K. DHAGE): The Minister will reply tomorrow after the question hour.

Mr. Kapoor will present his report.

## REPORT OP PETITIONS COMMITTEE ON A PETITION RELATING TO THE CONSTITUTION (FOURTH AMENDMENT) BILL, 1955.

SHRI JASPAT ROY KAPOOR (Uttar Pradesh): Sir, on behalf of the Committee on Petitions I beg to present this their fifth report dated the 19th April 1955, in respect of a petition relating to the Constitution (Fourth Amendment) Bill, 1955. We have directed that a summary of the petition be circulated to hon. Members.

THE VICE-CHAIRMAN (SHRI V. K DHAGE): Now here is a message.

## MESSAGE FROM THE LOK SABHA

## THE SEA CUSTOMS (AMENDMENT) BILL, 1955

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 133 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Sea Customs (Amendment) Bill, 1955, as passed by Lok Sabha at its sitting held on the 18th April, 1955."

I lay the Bill on the Table.

THE VICE-CHAIRMAN (SHRI V. K. DHAGE): The House stands adjourned till eleven o'clock tomorrow.

The House then adjourned at six of the clock till eleven of the clock on Wednesday, the 20th April 1955.